GOVERNMENT OF INDIA MINISTRY OFLAW & JUSTICE RAJYA SABHA QUESTION NO06.12.2010 ANSWERED ON REGULATORY BODY FOR HIGHER LEGAL EDUCATION AND RESEARCH

Shri T.M. Selvaganapathi

Will the Minister of LAW & JUSTICE be pleased to state :-

(a)whether it is a fact that Government has decided to establish a regulatory body for higher legal education and research;

(b)if so, the details thereof;

(c)whether it is also a fact that the proposed regulatory body would regulate the entry and operation of foreign legal education institutions; and

(d)if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE

(DR M. VEERAPPA MOILY)

(a), (b), (c), & (d) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of the Starred Question No. 362 for answer in Rajya Sabha on 06.12.2010 It is proposed to establish a National Commission for Legal Education and Research with a view to

(i) achieving planned and coordinated development of the legal education system throughout the country;

(ii) regulate and maintain norms and standards in the legal education and research system; and

(iii) promote the qualitative improvements of such education including research and for matters connected therewith and incidental thereto.

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